

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
Appeal No.-129/252/ND/2023

**IN THE MATTER OF:**

Ghai Properties

**.....Applicant**

**Vs.**

ROC

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Ajay Singh, Adv.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Mr. Aakash Sharma, Advs.

**ORDER**

Ld. Counsel on behalf of the Appellant is present. Proxy counsel on behalf of the RoC is also present. Proxy counsel on behalf of the RoC sought time for arguing the matter. No one is present on behalf of the Income Tax Department at the time of hearing of the matter. List the matter on **24.07.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**